

COMPETITION APPELLATE TRIBUNAL

RTPE 45/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

**M/s. Hindustan Petroleum Corporation
& Ors.**

...Respondent

Appearances : Shri Rakesh Vashist, ADG for the DG

ORAL ORDER

17th November, 2009

Issue Notice of Enquiry to respondent Nos. 1 to 3 directing them to file their replies within four weeks with copies to the DG [I & R] who may file rejoinders thereon by 25th January 2010.

List the matter on 1st February 2010 for framing of issues, if any.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

IA 55/2007

RTPE 23/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Nikhil Nath

...Complainant

Vs.

Haryana Urban Development Authority ...Respondent

Appearances : Shri Ravi Nath, Advocate for the Complainant

ORAL ORDER

17th November, 2009

List this matter on 2nd December 2009.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 119/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

ABNA & Ors.

...Complainant

Vs.

**Uttar Pradesh State Industrial
Development Authority**

...Respondent

Appearances : Shri Anupam Banerjee, Advocate for the
Complainant

None for the Respondent

ORAL ORDER

17th November, 2009

List the matter on 18th November 2009.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

IA 33/2008

RTPE 17/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Namod Auto Engineers Pvt. Ltd.

...Complainant

Vs.

Tata Motors Ltd.

...Respondent

Appearances : Shri Bonny Laishram, Proxy counsel for the Complainant
Shri Aditya Narain along with
Mr. Som Nath Shukla, Advocates for the Respondent

ORAL ORDER

17th November, 2009

A prayer is made on behalf of the complainant for a pass over on the ground of non-availability of the main counsel.

List this matter on 2nd February 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 15/2004

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Talent India Academy Ltd.

...Complainant

Vs.

FIIT JEE Ltd.

.....Respondent

Appearances : Shri Navin Chawla, Advocate for the Complainant

Shri Anil K. Khaware, Advocate for the
Respondent

ORAL ORDER

17th November, 2009

List this case on 19th November 2009.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 01/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

**DG [I & R]
Vs.**

**Indian Drug Manufacture Association
& Ors.**

...Complainant

...Respondent

Appearances : Shri V.K. Mehta, Advocate for the applicant

Ms. Kamal Preet Kaur, Advocate for Respondent
No.1 & 2

Shri Anurag Mathur, Advocate for Respondent
Nos. 3 to 6

Shri Gajanan Wakankar, Executive Director of
Respondent No.1

ORAL ORDER

17th November, 2009

List the matter on 24th November 2009.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

IA 34/2009

RTPE 96/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Eureka Forbes Ltd.

...Complainant

Vs.

Kent R.O. Systems Ltd.

...Respondent

Appearances : Ms. Surekha Raman, Advocate for the
Complainant

Shri S.N. Patra, Authorized Representative of
Respondent

ORAL ORDER

17th November, 2009

An application on behalf of the parties has been filed in terms of Regulation 65(J) of the Monopolies & Restrictive Trade Practices Act, 1969 [in short '**Act**'].

It appears from the application that the parties have settled the dispute and have arrived at the following settlement :-

“(i) the respondent confirms that power point presentation contained in the CD ROMs which is the subject matter

of the Petition / Application was only meant for internal circulation and respondent shall ensure that all copies there of have been withdrawn and the respondent undertakes not to release or circulate this power point presentation in future.

- (ii) the applicant / informant seeks leave of the Hon'ble Commission to withdraw its application under Section 12A of the MRTP Act, 1969.
- (iii) the applicant / informant and the respondent will seek leave of the Hon'ble Commission to have the information petition disposed off in terms of the present settlement entered into by the parties."

In view of the aforesaid settlement, nothing further remains to be done in the present proceedings in (RTPE 96/2009) which is disposed of accordingly along with IA 34/2009.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member